

**LIST OF CREDITORS
OF
M/s MUDRA DENIM PVT. LTD
(Corporate Debtor)**

CASE No. C.P. NO. 4356/IB/MB/2019, ORDER DATED 14/10/2022

(Under section 9 of Insolvency & Bankruptcy Code 2016)

(Before Adjudicating Authority: Hon'ble NCLT, Main Bench V, Mumbai)

Pursuant to public announcement made on 02/11/2022 the Interim Resolution Professional (IRP) has prepared List of Creditors of M/s MUDRA DENIM PVT. LTD (CD), based on received claims after verification and determination of amount based on available information, in accordance to the regulations of Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations.

It is submitted here that registered office of the Corporate Debtor situated at Wellington Business Park, Building No.2, Gala No. 305, Andheri Kurla Road, Andheri (East), Mumbai City, Maharashtra – 400099 which was found sealed by judicial authority on the day of first visit. On inquiry it was found that one supplier had filed case under section 138 of negotiable instrument Act against corporate debtor and corporate debtor was unable to pay 20% of cheque amount in the court. So, court authorities sealed office of corporate debtor which was rental premises. The owner has filed application to remove seal on his premises, but matter is with court.

It is further submitted that **The List of Creditors (Financial & Operational Creditors) of M/s MUDRA DENIM PVT. LTD** is subject to amendment / modification/ insertion/ deletion under applicable provisions of Insolvency & Bankruptcy code 2016 and regulations of Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations upon substantial evidence, documents and information or as per direction of

Adjudicating Authority or admission of claim under regulation 12 of CIRP 2016 before approval of Resolution.

The IRP hereby submit that the List of Creditors shall be -

- a. available for inspection by the persons who submitted proofs of claim:
The creditors can view their claim at my office during office hours from 10.30 am to 4.30 pm except on Saturday and Sunday.
- b. available for inspection by members, partners, directors and guarantors of the corporate debtor;
- c. displayed on the website, if any, of the corporate debtor;
- d. filed with the Adjudicating Authority; and
- e. presented at the first meeting of the committee.
- f. The Figures are provisional as books of corporate debtors and documents are not available for verifications.

Attached List

a) LIST OF FINANCIAL CREDITORS OF M/s MUDRA DENIM PVT. LTD

..... **Annexure A**

1. List of Secured Financial creditors
2. List of Unsecured Financial creditors
3. List of Financial Creditors (Unsecured and Related)

b) LIST OF WORKMEN AND EMPLOYEES (CREDITORS) OF M/S MUDRA DENIM PVT. LTD

.....**Annexure B**

LIST OF GOVERNMENT CREDITORS OF M/s MUDRA DENIM PVT. LTD.....-
Annexure C

LIST OF OPERATIONAL CREDITORS OF M/s MUDRA DENIM PVT. LTD.....-
Annexure D

Special Note

Please note that claims are provisionally admitted based on documents submitted with declaration under provision Of I & B code. The amount shall be modified in accordance of provision of code and upon up datation of records, substantive evidence and documents. The creditors are advised to submit IRP/RP the desired details, information and documents promptly failing which may cause negative impact on their respective claim. This modified list is prepared after receipt of claims after date fixed in public announcement.

LIST OF FINANCIAL CREDITORS OF M/s DAR MEDIA PVT. LTD - ANNEXURE A**i. LIST OF SECURED FINANCIAL CREDITORS OF M/s MUDRA DENIM PVT. LTD****Figures in Rs. (Provisional)**

Sr. No.	Name of Creditor	Amount Claimed	Amount Admitted	Security/Interest if any
1	IDBI Bank Limited	104,21,43,908.10	104,21,43,908.10	I Primary Security a) For CC: First Pari passu charge on current Assets and second Pari passu charge on fixed Assets (Both movable and immovable of the company. b) For TL- First Pari Passu charge on fixed assets (both movable and immovable) and Second Pari Passu charge on current assets of the company located at plot

				5901/2, GIDC, Ankleshwar II Collateral Sec.: Second Pari Passu chare on entire current asset of the company located at plot no 5901/2, GIDC, Ankleshwar both present and future wherever situated to be shared on pari passu basis by the consortium banks and other personal and corporate guarantees
2	Punjab National Bank	46,66,56,007.49	46,66,56,007.49	1 st Pari passu charge on factory land and building at 5901/2 GIDC, Ankleshwar 1 st Pari Passu charge by way of Hypothecation of plant and machinery and other mis, assets of the company. Collateral Second charge on the fixed assets of the company i.e. factory land and building and plant &

				machinery & liquid security amounting to Rs. 4.54 cr in the form of DDP of Rs. 2.54 Cr. And SB A/c balance of Rs. 2.00 cr.
3	Indian Bank	68,12,03,029.46	68,12,03,029.46	1 st Pari passu charge on factory land and building at 5901/2 GIDC, Ankleshwar 1 st Pari Passu charge by way of Hypothecation of plant and machinery and other mis, assets of the company. Collateral Second charge on the fixed assets of the company i.e. factory land and building and plant & machinery & liquid security amounting to Rs. 4.54 cr in the form of DDP of Rs. 2.54 Cr. And SB A/c balance of Rs. 2.00 cr.
	Total	219,00,02,945.05	219,00,02,945.05	

ii. LIST OF FINANCIAL CREDITORS (UNSECURED) OF M/s MUDRA
DENIM PVT. LTD

Figures in Rs.
(Provisional)

Sr. No.	Name of Creditor	Amount Claimed	Amount Admitted	Security/Interest if any
	NIL	NIL	NIL	NIL
	Total	NIL	NIL	NIL

iii. LIST OF FINANCIAL CREDITORS (UNSECURED AND RELATED) OF M/s
MUDRA DENIM PVT. LTD

Figures in Rs. (Provisional)

Sr. No.	Name of Creditor	Amount Claimed	Amount Admitted	Security/Interest if any
1	NIL	NIL	NIL	
	Total	NIL	NIL	

ANNEXURE B

LIST OF WORKMEN AND EMPLOYEES (CREDITORS) OF M/s MUDRA DENIM
PVT. LTD

Figures in Rs. (Provisional)

Sr. No.	ID No.	Name of Workmen & Employees	Amount of Claim	Amount of Claim Admitted	Remarks
		NIL	NIL	NIL	

ANNEXURE C

LIST OF GOVERNMENT CREDITORS OF M/s MUDRA DENIM PVT. LTD

Figures in Rs. (Provisional)

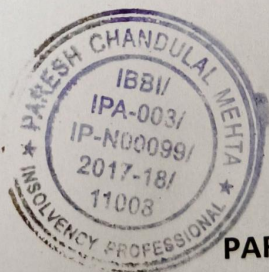
Sr. No.	Name of Creditor	Amount Claimed	Amount Admitted	Security/Interest if any	Remarks
1	NIL	NIL	NIL	NIL	NIL
	Total	NIL	NIL	NIL	NIL

ANNEXURE D

LIST OF OPERATIONAL CREDITORS OF M/s MUDRA DENIM PVT. LTD

Figures in Rs. (Provisional)

Sr. No.	Name of Creditor	Amount Claimed	Amount Admitted	Security/Interest if any	Remarks
1	IDBI Capital Markets & Securities Ltd	10,20,000/-	10,20,000/-	NIL	
2	ALPENOL	71,98,259.39	56,63,514.93	NIL	
	Total	82,18,259.39	66,83,514.93		



PARESH CHANDUL MEHTA

Interim Resolution Professional in the matter of

M/S MUDRA DENIMPVT. LTD.

Registration Number: IBB/IPA-003/IP-N00099/2017-18/11008

Reg. email: pareshmehta5959@gmail.com

13/B, Nirmal Society, Pandurang Wadi,
Dombivli East, Pin- 421201
Email: jp.mudradenim@gmail.com

Place: Dombivli

Date: 23/11/2022

V/S

M/s. Mudra Denim Pvt. Ltd.

**CERTIFICATE OF CONSTITUTION OF COMMITTEE OF CREDITORS OF M/S
MUDRA DENIM PVT. LTD.**

(Under Regulation 17 of Insolvency & Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2017 and section 21 of
Insolvency and Bankruptcy Code, 2016)

It is to certify that, Interim Resolution Professional of M/s. MUDRA DENIM PVT.
LTD. (hereinafter referred to as the Debtor) has constituted the Committee of Creditors of the Debtor
M/s. MUDRA DENIM PVT. LTD. under Regulation 17 of Insolvency & Bankruptcy
Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,
2017 (IRP Regulations) and section 21 of Insolvency and Bankruptcy Code, 2016
(IBC Code) on 23/11/2022.

The committee of creditors shall comprise all financial creditors of the Debtor and
Debtor.

Provided that a financial creditor of the Debtor shall not be eligible to be a member
of the Committee of Creditors if he/she is a related party of the Debtor as defined
under the Insolvency and Bankruptcy Code, 2016.

Provided further that the Committee of Creditors shall not be eligible to be a member
of the Committee of Creditors if he/she is a related party of the Debtor as defined
under the Insolvency and Bankruptcy Code, 2016.